

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3817
ANSWERED ON:19.12.2006
DISHONOURING OF NATIONAL FLAG
Rana Shri Kashi Ram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Government has received any report of dishonouring the National Flag during each of the last three years ;
- (b) If so, the details thereof alongwith the total persons involved in this case ;
- (c) The action taken by the Government against such persons; and
- (d) The steps taken by the Government to protect dishonouring of the National Flag ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MANIKRAO HODLYA GAVIT)

(a),(b)&(c) : During the last three years, some incidents of dishonoring the National Flag were brought to the notice of the Government. A statement indicating the details of such cases is annexed. In all such cases involving disrespect/dishonour of the National Flag, the cases have been registered against the erring person by the concerned State/UT Government, under whose jurisdiction the incident occurs.

(d) : The insult and disrespect of the National Flag is a punishable offence under the Prevention of Insults to National Honour Act, 1971. The Act, inter alia, provides that whoever in any public place or in any other place within public view shows disrespect to or brings into contempt the Indian National Flag shall be punished with imprisonment for a term which may extend to three years, or with fine, or with both. Form time to time, the Government has been reiterating the provisions of the Flag Code of India to all State/UT Governments and also to public at large, with a view to creating general awareness among them about the proper use of the Flag.